

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

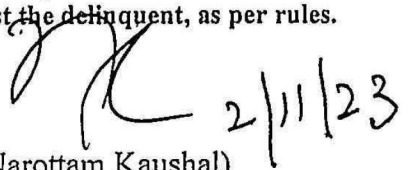
ORDER

Consequent upon creation of new courts vide order posting/transfer order No.46/DHC/Gaz/G-7/VI.E.2(a)/2023 dated 01.11.2023 of Hon'ble High Court of Delhi, New Delhi, the following transfer & posting orders are hereby made in official exigency with immediate effect:

Sl. No.	Name (Ms./Sh.) & Emp. Code	From	To
1	Sh. Naresh Khurana EC: 13638	Reader in the court of Ms. Tista Shah, Ld. MM(Virtual Traffic Court)-07, Central, THC	Reader-cum-Ahlmad in the new court of Ms. Tista Shah, Ld. MM (Digital Traffic Court), South-East, Saket Courts <i>(in addition to earlier work of Virtual Traffic Court)</i>
2	Ms. Annu EC: 24639132	Reader in the court of Ms. Sakshi Jaiswal, Ld. MM(Virtual Traffic Court)-05, Central, THC	Reader-cum-Ahlmad in the new court of Ms. Sakshi Jaiswal, Ld. MM (Digital Traffic Court), Shahdara, KKD Courts <i>(in addition to earlier work of Virtual Traffic Court)</i>
3	Sh. Ravi Kumar EC: 13021	Reader in the court of Sh. Charan Salwan, Ld. MM(Virtual Traffic Court)-06, Central, THC	Reader-cum-Ahlmad in the new court of Sh. Charan Salwan, Ld. MM (Digital Traffic Court), West, THC <i>(in addition to work of Virtual Traffic Court)</i>
4	Sh. Sunil Kumar EC: 41753170	Reader in the court of Ms. Richika Tyagi, Ld. MM (Virtual Traffic Court)-04, Central, THC	Reader-cum-Ahlmad in the new court of Ms. Richika Tyagi, Ld. MM (Digital Traffic Court), Central, THC <i>(in addition to earlier work of Virtual Traffic Court)</i>
5	Ms. Meena Arora EC: 70395048	Reader in the court of Ms. Priya Janghu, Ld. MM (Virtual Traffic Court)-08, Central, THC	Reader-cum-Ahlmad in the new court of Ms. Priya Janghu, Ld. MM (Digital Traffic Court), South-West, Dwarka Courts <i>(in addition to earlier work of Virtual Traffic Court)</i>

Note:(a) Transferred officials shall handover the charge of all the Court records in their custody along with the Computer Hardware & other peripherals, if any, before relinquishing their duties at transferor stations.

(b) Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination and disciplinary proceedings shall be initiated against the delinquent, as per rules.


(Narottam Kaushal)

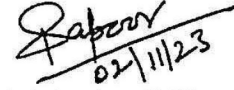
Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

85571-596 No.F.97(30-III)/P&T/Admn-II/HQs/2023/

Dated, Delhi the 02/NOV/2023

Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judge, Delhi/New Delhi.
2. The Officer concerned.
3. The Personal Office of the undersigned.
4. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
5. The DDO, Accounts Branch concerned Delhi / New Delhi for necessary action.
6. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/up-dation as per rules.
7. The Dealing Assistants, ACR Cell (HQs), Delhi.
8. The Dealing Asst., Website Committee, THC 'Employees Corner' (on Website).
9. The officials concerned for immediate compliance.



Administrative Officer (J)
Administration Branch-.II , Central District
Tis Hazari Courts, Delhi